- (a) the figures of unemployment in the country for the last three years;
- (b) the steps taken by the Ministry to increase employment for young people, especially those in the age group of 18-30;
- (c) whether the Ministry has considered setting up agencies to develop key soft skills (such as communication, computer, interview skills) as required by the industries; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by National Sample Survey Organization. The last such survey was conducted during 2004-05. As per these survey reports, unemployed persons were estimated to be 7.47 million, 9.04 million and 10.84 million during 1993-94, 1999-2000 and 2004-05, respectively.

- (b) Eleventh Five Year Plan aims at creating 58 million employment opportunities on current daily status basis through normal growth process and by implementing various employment generation programmes for men, women and youth. Some of the important programmes are the Mahatma Gandhi National Rural Employment Guarantee Scheme (MNREGS), Swarnajayanti Gram Swarozgar Yojana (SGSY), Swarna Jayanti Shahari Rozgar Yojana (SJSRY) and Prime Minister's Employment Generation Programme (PMEGP).
- (c) and (d) The Ministry of Labour and Employment has not considered setting up agencies to develop key soft skills. However, Sub Committee of National Council of Vocational Training (NCVT) on norms and courses has recommended to introduce compulsory modules on communication skills, English language proficiency, entrepreneurship development skills, basic computer literacy, quality management tools and occupational safety and health under Craftsmen Training Scheme (CTS).

## Child labour in the country

- 707. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
  - (a) whether there is a concrete figure of child labour available in Ministry;
- (b) the total amount till date paid for National Child Labour Projects (LCLP), State-wise and the child labour protected and brought back to schools; and
- (c) the total persons and industries prosecuted for employing child labour in the country, State-wise from 2007 to 2009?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Yes Sir. As per census 2001, conducted by the Registrar General of India, the number of working children in the country is 1.26 crore.

- (b) State-wise details of grants released under the National Child Labour Project Scheme (NCLP) during the Eleventh Plan Period, till date are given in the Statement-I (See below). Under the Scheme, 6.07 lakh children have been mainstreamed into formal education system so far.
- (c) State/Union Territory Governments are the appropriate authority for enforcement of provisions of Child Labour (Prohibition and Regulation) Act, 1986 in the areas under their jurisdiction. As per the information received from the State/Union Territory Governments, 7869 and 793 prosecutions launched during 2007-08 and 2008-09 respectively. State-wise details are given in the Statement-II.

Statement-I
State-wise details of grants released under NCLP during
Eleventh Plan (till 02.03.10)

(in rupees)

SI. No.	Name of State	2007-08	2008-09	2009-10 (till 02.03.10)
1	2	3	4	5
1.	Andhra Pradesh	161824057	105631181	30948135
2.	Assam	31570238	35218888	37581375
3.	Bihar	97941898	213096020	105684077
4.	Chhattisgarh	69056211	60380149	28235793
5.	Gujarat	7187914	25017324	7164353
6.	Haryana	9219840	15639400	6327763
7.	Jammu and Kashmir	2392700	1140700	0
8.	Jharkhand	34310325	35428632	10498755
9.	Karnataka	53653470	40494032	26421668
10.	Madhya Pradesh	89338542	83867899	47639172
11.	Maharashtra	38572209	51411616	
12.	Mizoram	0	0	0
13.	Nagaland	0	2833500	2143000
14.	Orissa	116919191	110913807	66730426
15.	Punjab	14755367	32988278	36509000
16.	Rajasthan	114901470	151059979	30786790

1	2	3	4	5
17.	Tamil Nadu	58439416	34871038	25286661
18.	Uttar Pradesh	307980608	230791552	124088809
19.	Uttarakhand	1611500	0	0
20.	West Bengal	134483337	186697129	77363780

Statement-II

State wise details of Prosecutions launched during 2007-08 and 2008-09

SI.No. Name of State/UT	2007-08	2008-09
1 2	3	4
1. Andaman and Nicobar Islands U.T.	0	*
2. Andhra Pradesh	3104	386
3. Arunachal Pradesh	*	*
4. Assam	0	*
5. Bihar	*	*
6. Chandigarh U.T.	8	7
7. Chhattisgarh	*	*
8. Dadra and Nagar Haveli U.T.	*	*
P. Daman and Diu U.T	0	*
10. Delhi U.T.	274	*
11. Goa	*	*
12. Gujarat	233	328
13. Haryana	2510	*
14. Himachal Pradesh	3	0
15. Jammu and Kashmir	61	41
16. Jharkhand	*	*
17. Karnataka	473	*
18. Kerala	i	*
19. Lakshadweep U.T.	*	*
20. Madhya Pradesh	58	*
21. Maharashtra	23	*

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1	2	3	4
22.	Manipur	0	0
23.	Meghalaya	0	*
24.	Mizoram	0	0
25.	Nagaland	*	*
26.	Orissa	145	22
27.	Puducherry U.T.	0	*
28.	Punjab	176	*
29.	Rajasthan	26	9
30.	Sikkim	0	0
31.	Tamil Nadu	218	*
32.	Tripura	0	*
33.	Uttar Pradesh	548	*
34.	Uttarakhand	6	*
35.	West Bengal	2	*
	TOTAL	7869	793

<sup>\*</sup>Information is awaited.

## Providing one all India number to EPF contributors

708. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has failed to provide one all India number to each of Employees Provident Fund (EPF) contributor; if so, the reasons therefor;
- (b) whether it is a fact that the Provident Fund Trust is not interested to give single account number as Central Provident Fund Trust is getting huge non claim fund on this account; and
  - (c) the total deposit of provident fund and total non claim fund till date?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) The Project under which the Social Security Number (SSN) was initially planned has been reviewed and a revised project implementation plan has been developed in collaboration with the National Informatics Centre (NIC) and is currently being implemented. Under the revised strategy, decentralized approach has been adopted for the member database and application with each office of the Employees' Provident Fund